- [Shri L. N. Mishra] 1954. [Placed in Library. see No. LT-554/671.
 - (2) A copy of the Revised Estimates for the year 1966-67 and Budget Estimates for the year 1967-68 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-545/67.1
 - (3) A copy of Government Resolution No. WB-2(3)|67 dated the 3rd June, 1967, publishing Government's decisions on the recommendations made by the Central Wage Board for Iron Ore Mining Industry. [Placed in Library, See No. LT-546/67].
 - (4) A copy of Government Resolution No. WB-2(4) 67 dated the 3rd June, 1967, publishing Government's decisions on the recommendations made by the Central Wage Board for Limestone and Dolomite Mining industries. [Placed in Library, See No. LT-547/67].
- AMENDMENT TO INDIAN ADMINISTRATIVE SERVICE (PAY) RULES; ETC.

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): On behalf of Shri Vidya Charan Shukla,

- I beg to lay on the Table:
 - (1) A copy of Notification No. G.S.R. 696 published in Gazette of India dated the 13th May, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-548/67].
 - (2) A copy of the Defence of India (Amendment) Rules,

1967, published in Notification No. G.S.R. 781 in Gazette of India dated the 26th May. 1967 under section 41 of the Defence of India Act, 1962 [Placed in Library, See No. LT-549/67].

12.57 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS THIRD REPORT

Shri Khadilkar (Khed); I beg to present the Third Report of the Committee on Private Members' Bills and Resolutions.

ELECTIONS TO COMMITTEES

(i) CENTRAL ADVISORY BOARD OF EDUCATION

The Minister of Education (Dr. Triguna Sen): I beg to move:

- "That in pursuance of paragraph 3(2) (d) of the late Department of Education, Health and Lands Resolution No. F. 122-3 35-E dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Advisory Board of Education, subject to the other provisions of the said Resolution."
- Mr. Speaker: The question is:
 - "That in pursuance of paragraph 3(2) (d) of the late Department of Education, Health and Lands Resolution No. F. 122-3 35-E dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of

the Central Advisory Board of Education, subject to the other provisions of the said. Resolution."

The motion was adopted.

(ii) COUNCIL OF THE INDIAN INSTITUTE OF SCIENCE, BANGALORE

Dr. Triguna Sen: I beg to move:

"That in pursuance of sub-clause (e) of clause 9 (1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1. of the Regulations of the Institute the of Lok Sabha do members proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Institute for the term ending on the 31st December, 1969".

Mr. Speaker: The question is:

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Institute of Science, Indian Bangalore, read with regulations 3.1 and 3.1.1. of the Regulations of the Institute the members of Lok Sabha do procced to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Institute for the term ending on the 31st December, 1969."

The motion was adopted.

12.57 hrs.

GENERAL BUDGET-GENERAL DISCUSSION-contd.

Mr. Speaker: General discussion on the General Budget to continue. Out of the 20 hours allotted, we have already taken 4 hours 50 minutes, leaving 15 hours 10 minutes. It is 12.57 now. We adjourn for lunch and meet again at 2 P.M.

3534

12.59 hrs.

The Lok Sabha then adjourned for lunch till Fourteen of the clock.

The Lok Sabha reassembled after Lunch at Fourteen of the clock.

[MR. DEPUTY-SPEAKER in the Chair]

Shri Hanumanthaiya (Bengalore): Yesterday I was discussing the question of food subsidy which is of the order of Rs. 118 crores this year, and was of the order of Rs. 830 crores last year. I made the point that this food subsidy system is giving room for blackmarketing and corruption.

The second point I want to make on this subject is that according to available figures, fair price shops cater approxmately to a population of 230 million, of which 30 million are in statutorily rationed areas. That is to say, this big chunk of Rs. 118 crores is being given exclusively to a portion of the population, between 3 crores and 23 crores; it goes on petering out at the upper level. Why should, I ask in the name of social justice, 50 crores of people pay out of their pocket, by the compulsion of Government, to a small number of the population? You will agree, a nation must share both the benefits and difficulties equally, may be quitably, but merely because whe have political power in our hands, and governmental machinery in our hands, to compel the majority, overwhelming majority of the population to pay in this manner to a minonity, is not social justice.

Thirdly, if you deal with this question of payment of food subsidy on a rational basis as I have been suggesting, the demand by the States will automatically go down, food imports will go down, foreign exchange will be saved.